CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 424/MP/2026

Subject	:	Petition under Section 79(1)(f) of the Electricity Act, 2003 read with Regulation 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking declaratory and consequential reliefs pursuant to the Notification dated 11.7.2025 issued by the Government of India, Ministry of Environment, Forest and Climate Change, dispensing with the requirement of Flue Gas Desulfurization (FGD) systems in Category-C Thermal Power Generating Stations.
Petitioner	:	PSPCL
Respondent(s)	:	DVC
Date of hearing	:	**17.11.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Ms. Suparna Srivastava, Advocate, PSPCL Ms. Hitakshi Jain, Advocate, PSPCL Shri Venkatesh, Advocate, DVC Shri Siddharth Nigotia, Advocate, DVC Shri Subham Bhut, Advocate, DVC Shri R Jatin Katiyar, Advocate, DVC

Record of Proceedings

The matter was called out for hearing in hybrid mode.

2. During the hearing, the learned counsel for the Petitioner submitted that the two DVC generating stations, namely, Raghunathpur and Bokaro, falling under Category C, were commissioned prior to the MoEF&CC notification dated 11.7.2025. She further submitted that the Respondent has yet to file its reply and that the issue of maintainability need not impede the proceedings in the present Petition. Referring to the Commission's directions in Petition No. 361/MP/2023 concerning Bokaro, she submitted that FGD-related payments were to continue, subject to mutual discussions between the parties. She further submitted that despite the Petitioner's recent communications seeking mutual discussions, DVC had not responded. Accordingly, she requested DVC to engage in discussions with the Petitioner to explore an amicable resolution of the dispute.

3. The learned proxy counsel for the Respondent sought time to file its reply in the matter.

4. The Commission, after hearing the parties, directed the Respondent to file its reply on or before **4.12.2026**, after serving a copy on the Petitioner, who may file its rejoinder, if any, on or before **18.12.2026.**

5. The Petition shall be listed for hearing on **12.1.2027**.

By order of the Commission

Sd/-
(Vipan Sharma)
Deputy Chief (Law)